

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SAFE CARGO MOVERS PRIVATE LIMITED (IN LIQUIDATION)

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	SAFE CARGO MOVERS PRIVATE LIMITED (In Liquidation)
2.	Date of incorporation of corporate debtor	20/10/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC Kolkata Under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999WB2011PTC168764
5.	Address of the registered office and principal office (if any) of corporate debtor	7/11/A, Bijoygarh Colony, Jadavpur Kolkata – 700032, West Bengal
6.	Date of closure of Insolvency Resolution Process	20-02-2023
7.	Liquidation commencement date of corporate debtor	20-02-2023
8.	Name and registration number of the insolvency professional acting as liquidator	Surendra Kumar Agarwal IBBI/IPA-001/IP-P00825/2017-18/11401
9.	Address and e-mail of the liquidator, as registered with the Board	Bhawani Enclave, 3D, 99C Girish Ghosh Road, Liluah, Howrah- 711204, W.B surendraca@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Poddar Court, Gate No. 1, Room No. 816 8 th Floor, 18 Rabindra Sarani, Kolkata - 700001, West Bengal cirp.scmpl@gmail.com
11.	Last date for submission of claims	22-03-2023

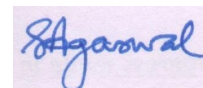
Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of the **SAFE CARGO MOVERS PRIVATE LIMITED (IN LIQUIDATION)** on **20/02/2023**.

The stakeholders of **SAFE CARGO MOVERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 22nd March' 2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Surendra Kumar Agarwal

IBBI/IPA-001/IP-P00825/2017-18/11401

Liquidator of **SAFE CARGO MOVERS PRIVATE LIMITED**

Date : 23/02/2023

Place : Kolkata